

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF URBAN TRANSIT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Urban Transit Private Limited
2.	Date of incorporation of corporate debtor	04.12.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63030MH2008FTC188648
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. A-305, 3rd Floor, Western Edge II, Village Magathane, Western Express Highway, Borivali (East) Mumbai Mumbai City MH 400066 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 25.10.2019
7.	Estimated date of closure of insolvency resolution process	Date of Receipt: 11.11.2019 22.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name Ms Pooja Piyush Kabra Reg No: IBBI/IPA-001/IP-P00826/2017-18/11411
9.	Address and e-mail of the interim resolution professional, as registered with the Board	601, Sidhi Harmony, Building No. Ndr 28, Opposite Building No. 87, Near R S Mani Supershop, Tilaknagar, Mumbai City, Maharashtra - 400089 EmailId: rathipoojar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-202, Sharaton Classic, Dr. Charatsingh Colony, Andheri East, Mumbai, Maharashtra 400069 Email Id: cirpurbantransit@gmail.com
11.	Last date for submission of claims	25.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: Not available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Urban Transit Private Limited on 25.10.2019 (Order received on 11.11.2019).

Pooja Kabra



The creditors of Urban Transit Private Limited, are hereby called upon to submit their claims with proof on or before 25.11.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12(Not available), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not available)in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Ms Pooja Piyush Kabra
Reg No: IBBI/IPA-001/IP P00826/2017-18/11411
Date:13/11/2019
Place: Mumbai

Poojakabra

